

ITEM NO.8

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6210/2023

(Arising out of impugned final judgment and order dated 04-05-2023
in AB No. 1556/2023 passed by the Gauhati High Court)

B.V. SRINIVAS

Petitioner(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99142/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Pai Amit, AOR
Mr. Rajesh Inamdar, Adv.
Mr. Roopesh Singh Bhaduria, Adv.
Ms. Pankhuri Bhardwaj, Adv.
Mr. Revant Solanki, Adv.
Mr. Harsh Pandey, Adv.
Mr. Vasim L. Shaikh, Adv.
Ms. Sristi Prasad, Adv.

For Respondent(s)

Mr. Mahesh Thakur, AOR
Mr. Shivamm Sharrma, Adv.
Mrs. Geetanjali Bedi, Adv.
Mrs. Vipasha Singh, Adv.

Mr. Shuvodeep Roy, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the respondent seeking adjournment, four weeks' time is granted to file counter affidavit and thereafter two weeks' time is granted to file rejoinder affidavit.

List this matter after six weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)